

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 109
(IB)-901(PB)/2019

IN THE MATTER OF:

Rieco Industries Ltd.

Vs.

The Indure Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Naveen Maheshwari, Adv.

For the Respondent(s):-

Mr. Prashant Mohan Mehta, Ms. Vasundhra
Bhardwaj, Mr. Varun Gupta, Ms. Neha Tanwar,
Adv.

ORDER

To be disposed of with CP No. (IB)-1643(PB)/2018 wherein the orders have already been reserved.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)